

ITEM NO.8

COURT NO.2

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4671/2015

(Arising out of impugned final judgment and order dated 22/04/2015 in IA No. 5049/2015,22/04/2015 in CRLA No. 1786/2014 passed by the High Court Of M.P At Jabalpur)

MOHAN SINGH

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(with application for exemption from filing O.T. and interim relief and office report)

Date : 29/05/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE UDAY UMESH LALIT
(VACATION BENCH)

For Petitioner(s) Mr. J. K. Sud, Adv.
For Mr. Kuldip Singh, Adv.

For Respondent(s) Mr. Arvind Verma, Sr. Adv.
Mr. C. D. Singh, Adv.
Ms. Sakshi Kakkar, Adv.

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the petitioner has drawn our attention to Annexure P10, which is prescribed by Department of Anaesthesiology & Resuscitation, Medical College, Jabalpur, as per which, the petitioner was advised surgery as he is suffering from acute spondylitis. On our specific query to the learned counsel for the petitioner, he states that no date for such surgical operation has been fixed so far.

Going by the medical record, which is produced, and the aforesaid advice of the Doctors, we are of the opinion that the petitioner should be granted interim bail for a period of two months.

It is directed that the petitioner shall be released after two weeks. During this period of two weeks, the petitioner shall consult his Doctors as to whether surgery is really needed or not and if surgery is needed, then he shall get the date of the surgery fixed.

In that event, he shall be released 10 days before the date of surgery. If no surgery is required, he shall be released on furnishing such an opinion of the Doctors. In either case, the total period of interim bail shall not exceed two months.

With the above directions, the Special Leave Petition is disposed of.

(Jayant Kumar Arora)
Sr. P.A.

(Suman Jain)
Court Master